

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/21/1394/2013

Dated: 22/10/2019

Between

Sardar Mohd Khan,
S/o. Safi Mohd Khan,
Aged 61 years, Occ: Retd. Mail Overseer,
Adilabad Sub Division,
Adilabad District.

... Applicant

And

1. Union of India rep. by
Director General of Posts,
Dak Bhavan, Parliament Street,
New Delhi.
2. Chief Post Master General,
A.P. Circle,
Hyderabad - 500 001.
3. Post Master General,
A.P. Northern Region,
Hyderabad.
4. The Superintendent of Post Offices,
Adilabad Division,
Adilabad - 504 001.

... Respondents

Counsel for the Applicant : Mr. S. Rahul Reddy

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

CORAM :

Hon'ble Ms. Manjula Das, Member (Judl.)
Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER

{Per Hon'ble Ms. Manjula Das, Member (Judl.)}

When the matter was taken up, neither the applicant nor his counsel is present. There is no mention from proxy counsel for the applicant about this case. Smt. K. Rajitha, learned Senior Standing Counsel represented the respondents.

2. Pleadings are complete in this matter. From the records of the case it appears that initially the O.A. was admitted and notice was issued to the respondents on 21.11.2013. The matter was listed for hearing on 22.3.2019. However, on the prayer made by the learned counsel for the applicant, it was adjourned to 02.04.2019. Again on 02.04.2019, counsel for the applicant requested for adjournment and the matter could not be proceeded. On 7.6.2019, counsel for the respondents sought adjournment and it was adjourned to 18.6.2019.

3. This Tribunal is set up for early disposal of the matters. This matter is pending for about seven years. We presume that the applicant is not interested to continue to proceed with the matter. Accordingly, the O.A. is dismissed for default. No order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)
pv

(MANJULA DAS)
MEMBER (JUDL.)